

LOK SABHA

Wednesday, June 21, 1967 | Jyaishta
31, 1889 (Saka).

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair.]

ORAL ANSWERS TO QUESTIONS

ग्राम चुनसबों में विदेशी दूतावासों का
रुचि लेना

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* 631. श्री हुकूम चन्द कछवाय :
श्री जगन्नाथ राव जोशी :

क्या गृह-कार्य मंत्री यह बताने की कृपा
करेंगे कि :

(क) क्या यह सच है कि कांग्रेस
अध्यक्ष श्री कामराज के विरुद्ध चुनाव अभियान
के संयोजकों ने चुनावों से कई सप्ताह पहले
कुछ विदेशी दूतावासों से सम्पर्क स्थापित
किया था ;

(ख) यदि हां, तो उन दूतावासों के
नाम क्या हैं ;

(ग) क्या सरकार ने इस मामले में
कोई जांच कराई है ; और

(घ) यदि हां, तो जांच का निष्कर्ष
क्या निकला है ?

The Minister of Home Affairs (Shri
Y. B. Chavan): (a) Government have
seen press reports to this effect.

(b) to (d). Inquiries are in progress.

श्री हुकूम चन्द कछवाय: क्या सरकार
इस बात की जांच करेगी कि कांग्रेस में एक

बहुत बड़ा ग्रुप ऐसा है जिनकी यह रुचि थी
कि कामराज को बहुत बुरी तरह से हराना
चाहिये और उन्होंने विदेशी दूतावासों से
मिल कर ऐसा काम कराया है ?

श्री यशवंत राव चव्हाण : ऐसी कोई
एलीगेशन नहीं आई है। जो प्रेस रिपोर्ट्स
आई थीं कि कुछ फारेन-एम्बेसीज ने ऐसा
किया है, उसके बारे में एन्क्वायरीज जारी
की गई थीं और वह एन्क्वायरी अब तक
जारी है।

Shri Hem Barua: On a point of
order. Now, this question has been
admitted and it has come up and the
hon. Minister says that Government
are inquiring into the reports that ap-
peared in the particular newspapers.
If they have not collected the informa-
tion so far, what was the fun in ad-
mitting this question at all?

Mr. Speaker: When the question
comes up, they may not have got the
information but they have to answer
it. There is no option but to admit it.

श्री हुकूम चन्द कछवाय : अध्यक्ष
महोदय, मुझे यह सवाल दिये हुए दो महीने
हो गये हैं, दो महीने पहले मैंने इस का नोटिस
दिया था, लेकिन अभी तक सरकार ने कोई
जांच नहीं की है और यही कहा है कि जांच
चालू है। मैं यह जानना चाहता हूँ कि यह जो
जांच चालू है, इस में सरकार कितना समय
लेनेवाली है और यह रिपोर्ट कब तक सदन
के सामने आजायेगी ?

Shri Y. B. Chavan: Just before I
came to the House today, I thought
that this question would be asked in
this House, and so, I had made in-
quiries about it and I was told that

there were certainly very complex allegations that certain telephonic exchanges took place etc. Some allegations were mentioned in the press. It will take some time to inquire into them. I shall certainly inquire into the matter because I know that the House is interested in this matter.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय समय की अवधि नहीं बताई—कितना समय सरकार इस में लेनेवाली है—एक महीना, दो महीना, कितना समय लेगी ? दो महीने मुझे नोटिस दिये हुए हो गये हैं, उस के बाद भी कितना समय लेनेवाली है ?

श्री सिद्धेश्वर प्रसाद : मैं यह जानना चाहता हूँ कि वस्तुतः ये अभियोग या आरोप किस प्रकार के हैं और सरकार किन बातों की जांच कर रही है तथा जांच किस ढंग से कर रही है ?

Shri Y. B. Chavan: As far as the allegations are concerned, I think we have made a reference to certain press reports, and those reports appeared in *The Patriot* of Delhi and *Blitz* of Bombay. I would refer the hon. Member to those press cuttings and he can look into them. The nature of the allegations is that some foreign embassies etc. interfered in the election of Shri Kamaraj and also that certain people had some telephonic exchanges etc. This is the type of allegation that has been made. That matter is being investigated.

श्री सिद्धेश्वर प्रसाद : सरकार किस तरह से जांच कर रही है, यह नहीं बताया ?

श्री यशवन्त राव चव्हाण : यह बताना कितना मुश्किल है।

Shri Umanath: There are certain press reports that on the eve of the elections, a certain important emissary of Shri Kamaraj was entertained in the American Embassy in Delhi. May I know from Government whether their attention was drawn to this report, and

if so, whether they have undertaken any inquiry into this matter?

Shri Y. B. Chavan: No, at least I was not aware of this report, and I have not started inquiring into that.

श्री क० ना० तिवारी : क्या यह सही है कि श्री कामराज के खिलाफ डी० एम० के० ने भी दूसरी जगहों से मदद ली तथा इस में कितना रुपया डी० एम० के० ने उन को हराने में खर्च किया है—क्या सरकार को इस का पता है ?

Shri Y. B. Chavan: The opposition of DMK to Shri Kamaraj was a political one, and they certainly put up their candidate against him. Beyond that, I have no information of any allegations against them.

Shri Tenneti Viswanatham: From the inquiries so far made, what are the embassies whose names have been revealed to the hon. Minister?

Shri Y. B. Chavan: Unless I have got the report of the investigation, I cannot mention names.

Shri Hem Barua: On a point of order. The hon. Home Minister has said that this report appeared in two newspapers, and he has given the names of those two newspapers also. He could have approached those newspapers by now and tried to find out the names of the embassies they have in their mind. Why has he not done that?

Shri Y. B. Chavan: They have mentioned the names of the embassies in their reports.

श्री कमल नयन बजाज : इस तरह की काफी चर्चा बम्बई में भी कि चुनाव के दरमियान श्री बर्वे, जो आज हमारे बीच में नहीं रहे, उन के कन्डीडेटर के खिलाफ काफी पैसा कुछ एम्बेसी के तरफ से खर्च हुआ। इस तरह की चर्चा अभी भी वहाँ है और लोग इस की मान्यता को मानते हैं। मैं मंत्री महोदय से जानना चाहता हूँ कि क्या इस के बारे में कुछ जानकारी वे प्राप्त कर सके हैं। यदि उन्होंने प्राप्त की है, तो हम को बतायें।

Shri Vasudevan Nair: How does it arise?

Shri Y. B. Chavan: I have not seen reports of that kind. If any information is given to me, I shall certainly inquire.

Dr. Ranen Sen: This question cannot come. Why is he allowed to put such a question?

Shri Vasudevan Nair: How did you allow this question?

Shri S. Kandappan: After all, we have defeated Shri Kamaraj. Give us a chance.

Mr. Speaker: You have defeated him. Why do you want to put a question? There is nothing further to be done.

Shri S. Kandappan: Let us take the credit for defeating him. I think the credit goes to the DMK.

श्री कंवर लाल गुप्त : क्या मंत्री महोदय बतायेंगे कि यह एन्क्वायरी आपने कौनसी तारीख को इन्स्टीचूट की तथा कौन एन्क्वायरी कर रहा है यानी कौन सी एजेंसी उसकी एन्क्वायरी कर रही है? क्या उस ने कोई इन्टरिम रिपोर्ट आपको दी है या कोई प्रौर सूचना दी है? यदि दी है तो वह क्या है?

श्री यशवन्त राव चव्हाण : इन्टरिम सूचना मेरे पास कोई नहीं आई है।

Shri Hem Barua: Has he started the inquiry at all?

Shri Y. B. Chavan: Yes, we have, and the agency making the inquiry is the IB.

Shri Kanwar Lal Gupta: When did he refer the matter to the police?

Shrimati LakshmiKamathamma: While inquiring into this particular matter, will Government also keep in view the reports that money had been flowing into Madras for the defeat of Congress Members there? Will he inquire into that also?

Shri Y. B. Chavan: No, I cannot inquire into that.

Shri S. Kandappan: Apart from these reports appearing in papers about foreign funds being used by embassies in elections to defeat Shri Kamaraj, there are many other similar cases which have been reported in the papers. Will the same standard be applied to those reports also so that all these cases will be inquired into on the basis of newspaper reports? If not, why not?

Shri Y. B. Chavan: This was because foreign embassies were mentioned as having taken part in the elections concerning important leaders of the country. Therefore, notice was taken of this matter.

Shri S. Kandappan: My question is specific. Apart from this particular case where embassies are alleged to have used funds with regard to Shri Kamaraj's election, there are other cases which have been reported in the papers.

Shri Y. B. Chavan: That is a general thing and is under examination, as to the role of foreign money in elections. That is a matter of general inquiry.

Shri S. Kandappan: Then, why did they have this special enquiry separately for this one?

Shrimati Tarkeshwari Sinha: Have Government received any information about the withdrawal of PL 480 funds by the American Embassy during the period October 1966 to February 1967, and have Government any further information as to whether that money was spent during those three months?

Shri Y. B. Chavan: I have no information on this point.

Shrimati Tarkeshwari Sinha: May I refer to an unstarred question asked in the House itself which probably the Finance Minister answered saying so much money was withdrawn. Since then, we do not know about it. Subject to correction, the figure was Rs. 19 crores. May I know....

Mr. Speaker: No, please. Next question.

Pak Immigration

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*632. **Shri Sradhakar Supakar:**
Shri Liladhar Kotoki:
Shri N. R. Laskar:
Shri Shree Gopal Saboo:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to appoint civil squads to trace illegal Pakistani immigrants in Assam and other bordering States in view of the increasing complaints of Police harassment and extortion of illegal gratification from *bona fide* citizens; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No such proposal is under consideration.

(b) Does not arise.

Shri Sradhakar Supakar: On the one hand, there is a complaint that large-scale immigration of Pakistanis into Assam is taking place; on the other local people complain that they are being harassed on account of this by the police and illegal gratification is extorted from them. What are Government going to do to check both these?

Shri Vidya Charan Shukla: To check this complaint, we set up judicial tribunals, and these judicial tribunals go into each case very carefully, and see that no genuine Indian citizen is thrown out, and no person is unnecessarily harassed.

Shri Sradhakar Supakar: May I know whether it will be possible to introduce identity cards—especially in the border areas between Pakistan and Assam all along the border to ensure that no illegal traffic from Pakistan to Assam takes place?

Shri Vidya Charan Shukla: This question was examined, and it was dropped because it was considered impractical.

Dr. Ranen Sen: Some time back there was a discussion in the Assam Legislative Assembly to the effect that in the name of finding out illegal immigrants entering Assam or staying in Assam there is a lot of harassment, and in the course of the discussion in the Assembly it was admitted by the Assam Government that some such cases had taken place, but in spite of that no step has been taken. This judicial tribunal goes into the question of illegal immigration, it does not go into the question of the harassment of Indian citizens who are Muslims, living in India. May I know, therefore, whether besides this tribunal, any active step has been taken to stop police extortion and police harassment of the innocent Muslim citizens of India?

Shri Vidya Charan Shukla: As I explained earlier these tribunals were set up precisely for this purpose for stopping the harassment, because in the earlier procedure there was some possibility of police harassment. So, after the Home Ministers of India and Pakistan met in 1964, a new procedure was devised and in this procedure the scope of harassment is reduced to the minimum, and if there is any harassment even after that, the local Government, Assam Government, takes care and tries to see that no such harassment is occasioned.

Shri D. N. Tiwary: A few years ago it was stated in this House that nearly four lakhs Pakistanis had infiltrated into Assam. Out of this, may I know how many were evicted or sent back to Pakistan, and how many were declared to be Indian citizens here?

Shri Vidya Charan Shukla: After the tribunals started functioning, till the end of March, 1967, 41,313 cases of Pakistani infiltrants were referred to them. In 35,861 cases the persons concerned were held to be Pakistani infiltrants, and in 1,363 cases the persons concerned were held not to be infiltrants; 5,089 cases are still pending with the tribunals at present.